

submitted, the Acquirers reserve the right to reject such equity shares tendered in this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITIES

Activity	Day	Date
Date of Public Announcement	August 23, 2017	Wednesday
Date of publishing of the DPS	August 31, 2017	Thursday
Last date of filing of the draft Letter of Offer with SEBI	September 7, 2017	Thursday
Last date of public announcement for a competing offer(s)	September 21, 2017	Thursday
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	September 28, 2017	Thursday
Identified Date*	October 3, 2017	Tuesday
Last date by which Letter of Offer will be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	October 10, 2017	Tuesday
Last date for Upward revision in Offer	October 11, 2017	Wednesday
Last date by which committee of independent directors of the Board of Directors of the Target Company shall give its recommendations / comments	October 12, 2017	Thursday
Date of publication of advertisement containing announcement of the schedule of activities of this Offer, status of statutory and other approvals, if any, and procedure for tendering acceptances	October 16, 2017	Monday
Date of commencement of Tendering Period ("Offer Opening Date")	October 17, 2017	Tuesday
Date of closure of Tendering Period ("Offer Closing date")	November 1, 2017	Wednesday
Last date for issue of post-Offer advertisement	November 8, 2017	Wednesday
Last date of completion of payment of consideration or refund of equity shares to the Public Shareholders of the Target Company whose equity shares have been rejected / accepted in this Offer	November 15, 2017	Wednesday

* Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be mailed. It is clarified that the Public Shareholders (registered or unregistered) of the Target Company are eligible to participate in this Offer at any time prior to the closure of this Offer.

This schedule is tentative and is subject to change for any reason, including, but not limited to, delays in receipt of approvals or comments from regulatory authorities.

VIII. PROCEDURE FOR TENDERING THE EQUITY SHARES

1. All Public Shareholders, of the Target Company, except the Acquirers and parties to the SPA (including

persons deemed to be person acting in concert with such parties), whether holding equity shares in dematerialized form or physical form, registered or unregistered, are eligible to participate in this Offer at anytime during the tendering period for this Offer.

2. The Letter of Offer specifying the detailed terms and conditions of this Offer will be mailed to all the Public Shareholders whose names appear in the register of members of the Target Company, as at the close of business hours on the Identified Date. Public Shareholders holding equity shares in physical mode and equity shares under lock-in will be sent respective form of acceptance-cum-acknowledgement ("**Form of Acceptance**") along with the Letter of Offer. Detailed procedure for tendering such equity shares will be included in the Form of Acceptance. Form of Acceptance will not be sent to the Public Shareholders holding equity shares in demat mode.
3. Persons who have acquired equity shares but whose names do not appear in the register of members of the Target Company as on the Identified Date, or unregistered owners or those who have acquired equity shares after the Identified Date, or those who have not received the Letter of Offer, may participate in this Offer.
4. The Acquirers have appointed a 'buying broker' for the Open offer through whom the purchases and the settlement of the Open offer shall be made during the tendering period.
5. The Open Offer will be implemented by the Acquirers through a stock exchange mechanism made available by stock exchange in the form of a separate window ("**Acquisition Window**") as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 as amended by SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016.
6. BSE Limited shall be the designated stock exchange for the purpose of tendering shares in the Open Offer.
7. All shareholders who desire to tender their equity shares under this Offer would have to intimate their respective stock brokers ("**Selling Broker**"), during the normal trading hours of the secondary market.
8. The Acquirers have appointed **Prabhudas Lilladher Private Limited** as the buying broker ("**Buying broker**").
The contact details of the Buying Broker are:
Prabhudas Lilladher Private Limited
3rd Floor, Sadhana House, 570, PB. Marg, Behind Mahindra Tower, Worli, Mumbai – 400 018, Maharashtra, India
Contact Person: Mr. Vijay Shah
Tel: +91 22 6632 2222; Fax: +91 22 6632 2229; Email: vijayshah@plindia.com
9. All the Public Shareholders who desire to tender their equity shares under the Offer would have to intimate their respective stock brokers within the normal trading hours of the secondary market, during the tendering period.
10. The process of tendering the equity shares by the Public Shareholders holding physical shares and those equity shares that are under lock-in and the manner in which the shares tendered in the Open Offer will be held, will be enumerated in the Letter of Offer.

11. There shall be no discrimination in the acceptance of locked-in and non locked-in equity shares in the Offer. The equity shares to be acquired under the Offer must be free from all liens, charges and encumbrances and will be acquired together with all rights attached thereto.
 12. Separate Acquisition Window will be provided by BSE to facilitate placing of 'sell orders'. The selling shareholders / members can enter orders for demat shares as well as physical shares.
 13. The equity shares tendered by the shareholders alongwith all other relevant documents required to be submitted, should be sent to the Registrar to the Offer (defined below) and NOT to the Acquirers or to the Target Company or to the Manager to the Offer.
 14. No indemnity is needed from the unregistered shareholders.
THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER.
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1. The Acquirers accept full responsibility of their obligations, as laid down in terms of the Takeover Regulations and for the information (other than such information as has been provided or confirmed by the Sellers or the Target Company) contained in the PA and this DPS.
 2. Pursuant to regulation 12 of the Takeover Regulations, the Acquirers have appointed **PL Capital Markets Private Limited** as the Manager to this Open Offer.
 3. The Acquirers have appointed **Purva Share Registry (India) Pvt. Ltd.** as the registrar to the Offer ("**Registrar to the Offer**") having its office at 9, Shiv Shakti Ind. Estt., J. R. Boricha Marg, Lower Parel (E), Mumbai 400011, Contact person: Mr. V.B. Shah, Tel No: +91-22-2301 2518/ 8261, Fax No: +91-22-2301 2517, Email: basicomp@gmail.com.
 4. This DPS and the PA will also be available on SEBI's website (www.sebi.gov.in).
 5. In this DPS, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.
 6. In this DPS, all references to "Rs." or "INR" are references to Indian Rupees.

Issued by the Manager to the Offer on behalf of the Acquirers	
 Prabhudas Lilladher POWERING YOUR FINANCIAL GROWTH	PL CAPITAL MARKETS PRIVATE LIMITED 3rd Floor, Sadhana House, 570, PB.Marg, Worli, Mumbai – 400 018 Tel: +91 22 6632 2222; Fax: +91 22 6632 2229; Website: www.plindia.com; Email: bloomopenoffer@plindia.com Contact person: Mr. Bhavin Shah/ Mr. Rohan Menon SEBI Registration No.: INM000011237

Place: Mumbai
Date: August 30, 2017